

and Salt Act, 1944. [Placed in Library. See No. LT-2811/64.]

- (c) A copy of the Central Board of Direct Taxes Notification S.O. No. 1377, dated the 15th April, 1964, publishing corrigenda to Government notification S.O. No. 511, dated the 4th February, 1964. [Placed in Library. See No. LT-2812/64.]

### RESULT OF ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

MR. CHAIRMAN: There were eight Members duly nominated for election to the Committee on Public Accounts, of whom one Member withdrew his candidature subsequently. As the number of the remaining candidates is equal to the number of vacancies to be filled, I hereby declare the following Members to be duly elected to the said Committee:—

1. Shri M. Bhargava.
2. Shri Chandra Shekhar.
3. Shri S. C. Deb.
4. Sardar Raghbir Singh Panjha-zari.
5. Shri Ram Sahai.
6. Pandit S. S. N. Tankha.
7. Shri A. B. Vajpayee.

### ANNOUNCEMENT RE. ALLOTMENT OF TIME FOR CONSIDERATION OF THE COMPANIES (PROFITS) SUR-TAX BILL, 1964

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the completion of all stages involved in the consideration and return of the Companies (Profits) Surtax Bill, 1964, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

### MOTION FOR ELECTION TO THE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): Sir, I beg to move the following Motion:—

“That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947 (No. 48 of 1947), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Nursing Council vice Shrimati Jahanara Jaipal Singh who ceased to be a member of the said Council on her retirement from the membership of the Rajya Sabha on the 2nd April, 1964.”

*The question was put and the motion was adopted.*

### MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): Sir, I beg to move the following Motion:—

“That in pursuance of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Body of the Indian Council of Medical Research.”

*The question was put and the motion was adopted.*

### MOTION FOR ELECTION TO THE CENTRAL SILK BOARD

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): Sir, I beg to move the following Motion:

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act,